

SS-G0SP08(MISC)/1/2025-Standard-FSSAI
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
FDA Bhawan, Kotla Road, New Delhi-110002

Date: 6th January 2026

Office Order

Subject: Decision taken in the 48th Food Authority Meeting regarding the 'Policy on the timeline for compliance with FSS Regulations.'

In exercise of the powers conferred by Section 92 of the Food Safety and Standards Act, 2006, the Food Safety and Standards Authority of India (FSSAI) makes or amends the Food Safety and Standards Regulations with the approval of the Central Government.

2. During the 48th Meeting of the Food Authority, the following policy has been decided regarding the timeline for compliance with FSS Regulations:
 - i. Amendments relating to the FSS (Labelling and Display) Regulations, as well as any changes in labelling requirements specified in other Food Safety and Standards Regulations, shall come into force on **1st July**, subject to a minimum transition period of **365 days** from the date of notification.
 - ii. In emergency situations, the matter of implementation or enforcement may be decided on a case-by-case basis.
3. This order supersedes the order dated January 3, 2025, concerning the decision taken at the 45th Food Authority Meeting regarding the timeline for compliance with amendments to labelling provisions.

Digitally signed by
Alka Rao

Date: 06-01-2026
11:50:50

(Dr. Alka Rao, Advisor)
Science & Standards & Regulations
Food Safety and Standards Authority of India

To:

1. Executive Director (CS)-For information and necessary action.
2. Advisor, QA division
3. All Directors
4. CITO-With a request to upload on FSSAI website

Copy for information:

1. PPS to Chairperson
2. PS to CEO
3. JS, FR, MoHFW